

Sl. No.	Reasons for non-registration	Percentage share
1.	Not aware of the provisions for registration	53.13%
2.	Not interested	39.86%
3.	Complicated procedures	3.87%
4.	Local laws/regulations do not permit	1.76%
5.	Clearance not available from Municipality, etc.	1.38%

(c) and (d) The registration of SSIs with State/Union Territory (UT) Directorates of Industries (DIs)/District Industries Centres (DICs) is voluntary. The registration policy and procedures are reviewed periodically to make registration process easy. Measures for simplification, such as doing away with the requirement of revalidation of the Tiny/Ancillary industry status every five years by the registering authorities have already been taken. Besides, necessary directions have also been issued to all the States/UTs registering authorities to seek information only in respect of fixed assets, excluding land and building to encourage and facilitate registration of small scale service and business (industry related) establishment (SSSBEs).

Promotion of SSIs

† 829. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI RAVI SHANKAR PRASAD:

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

(a) whether it is a fact that Government have decided to carry out radical changes in existing rules in order to promote the small scale industries;

(b) if so, whether steps have also been taken to streamline the proposals alongwith the rules;

(c) if so, the details thereof and whether steps have also been taken to lessen the delay in obtaining necessary Government clearance for running small scale industry in the country; and

†Original notice of the question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF SMALL SCALE INDUSTRIES (SHRI MAHABIR PRASAD): (a) Yes, Sir.

(b) to (d) The Government proposes to bring up a Small Enterprises Development Bill, for consideration of Parliament, with a view, *inter alia*, to streamlining the existing statutory provisions and providing statutory backing to measures in areas like credit flow, marketing assistance, prompt payments, etc., for promotion of the Small Scale Industries (SSI). In addition, the Government has taken steps to reduce delays in obtaining necessary Government clearances for setting up and running of SSI units in the country. The registration policy for SSI units has also been simplified by doing away with the necessity of revalidation of Ancillary Industrial Undertaking and Tiny SSI status after every five years. All State Governments and Union Territory Administrations have been advised to look into the returns submitted under various existing labour laws by SSI units as self-certified and treat them as *prima facie* compliance.

Assistance for traditional industries in Kerala

830. SHRI N.K. PREMACHANDRAN: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) whether Government have received any proposal seeking financial assistance for the development of traditional industries of Kerala;

(b) if so, the details thereof; and

(c) whether Government would consider to extend financial assistance to Kerala as requested?

THE MINISTER OF SMALL SCALE INDUSTRIES (SHRI MAHABIR PRASAD): (a) and (b) Yes, Sir. The Government of Kerala has submitted a proposal seeking financial assistance for development of traditional industries of Kerala. This proposal seeks Central assistance of Rs. 17.64